

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 1.5.2019

Misc. Application No.207 of 2019
In
Review Application No.5 of 2019
In
Misc. Application No.6 of 2019
And
Appeal No.7 of 2019

Inventure Finance Pvt. Ltd.
Viraj Towers, 201, 2nd Floor,
Near Landmark, Western Express Highway, Applicant
Andheri (East), Mumbai – 400 093. (Org. Appellant)

Versus

Securities and Exchange Board of India
SEBI Bhavan, C-4A, G-Block,
Bandra Kurla Complex,
Bandra (E), Mumbai – 400051.Respondent

Ms. Rinku Valanju, Advocate with Mr. Akshit Jain and Ms. Hiral Shah, Advocates i/b. R.V. Legal for the Applicant/(Org. Appellant).

Mr. Sumit Rai, Advocate with Mr. Nishant Upadhyay, Advocate i/b. Desai & Diwanji for the Respondent.

CORAM: Justice Tarun Agarwala, Presiding Officer
Dr. C.K.G. Nair, Member

Per : Justice Tarun Agarwala (Oral)

Misc. Application No.207 of 2019

Heard learned counsel for the parties. Delay in filing the review application is condoned. The Misc. application is allowed.

Review Application No.5 of 2019 In Misc. Application No.6 of 2019 And Appeal No.7 of 2019

Having heard the learned counsel for the appellant, we do not find any manifest error in our order requiring a review. Accordingly, the Review Application is dismissed.

Sd/-
Justice Tarun Agarwala
Presiding Officer

Sd/-
Dr. C. K. G. Nair
Member

1.5.2019

Prepared and compared by
RHN